NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1202/(MAH)/2017 M.A. No. 556/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

NAME OF THE PARTIES:

State Bank of India

V/s.

KSS Petron Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1.

ORDER M.A. 556/2017 in C.P. No. 1202/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Resolution Professional is present.
- 2. In one M.A. No. 50/2018 which has been dated 15.01.2018 from the side of the Insolvency Professional seeking Extension of Time as 180 days would be over on 27.01.2018. The Application consists of the Resolution of 29.12.2017. The Two Expression of Interest one by ARCIL and another by M/s Phoenix ARC Private Limited. The extension appears to be appropriate. Granted. M.A.
- To be communicated to the IBBI. Registry is directed accordingly. Copy on 3. demand of this Order to the Insolvency Professional be provided.
- 4. The Registry is directed to place on record the M.A. No. 556/2017 on 07.02.2018. Adjourned to **07.02.2018.**

Sd/-

Sd/-

M.K. Shrawat Member (Judicial)

Bhaskara Pantula Mohan Member (Judicial) 23.01.2018

allowed.

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